

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5102  
ANSWERED ON:05.09.2011  
FUNDS UNDER CRF  
Thamaraiselvan Shri R.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Union Government has asked the State Governments to utilize funds allocated under Central Road Fund (CRF) scheme;
- (b) if so, the details thereof;
- (c) whether the Government is considering to enhance the funds under CRF to accommodate more number of requests from the State Governments to undertake the road projects; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) & (b): Funds under Central Road Fund (CRF) for development of State Roads (other than rural roads) are earmarked by Planning Commission in accordance with the provision of Central Road Fund Act, 2000 and further distributed among States by this Ministry on the basis of 30% weightage on consumption of petrol and High Speed Diesel (HSD) oil and 70% weightage on geographical area of the respective State. The release of funds from CRF to the States depends on the utilization of the released amount, submission of utilization certificates and the progress of works approved on the basis of proposals submitted by the respective State Governments and implemented by them. The Progress of works and utilization of fund under CRF are regularly monitored by the Ministry at different levels. The State Governments are regularly requested to increase the pace of the progress of CRF works and the progress of utilization of funds from CRF is monitored quarterly.

(c) & (d): In accordance with CRF (State Roads) Rules, 2007, the total amount released for any State/Union Territory during the year shall not exceed the total accrual for that State or UT and the amount which has not been released from accruals of previous years. On the basis of requirement of States/UTs, this Ministry proposes retrieval of funds from unspent balance of CRF through supplementary grant as and when required and subject to availability of the same allocate to the States/UTs who have balance in their CRF account.